

23

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

OA.1208/96

dt.27-3-97

Between

D. Govardhan  
R. Subramanyam

: Applicants

and

1. Union of India, rep. by  
Secretary  
Railway Board  
Min. of Railways  
New Delhi

2. General Manager  
SC Rly., Rail Nilayam  
Secunderabad

3. Chief Personnel Officer  
SC Rly., Rail Nilayam  
Secunderabad

4. Sr. Divnl. Personnel  
Officer, SC Rly.,  
Guntakal

: Respondents

Counsel for the applicants

: S. Radhakrishnamurthy  
Advocate

Counsel for the respondents

: C.V. Malla Reddy  
Addl. SC for Railways

CORAM

HON. MR. H. RAJENDRAPRASAD, MEMBER (ADMN.)

## Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

Heard Sri S. Radhakrishna Murthy, learned counsel for the applicants and Sri C. Venkat Malla Reddy for the respondents.

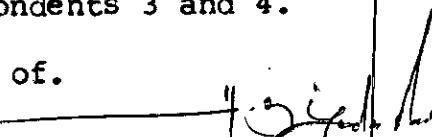
1. No reply has been filed on behalf of the respondents nor any instructions given to the respondent's counsel. The case is, therefore, examined on the basis of the record placed before me.

2. The facts of this case are squarely identical to OA. 721/94 disposed on 27-7-1995. The applicants herein are identically placed as applicant in the said OA, i.e. OA.721 of 1994. The direction contained in OA.721/94 shall therefore be followed in the instant case as well.

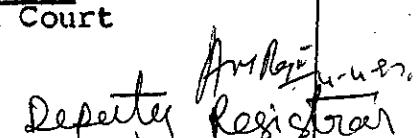
3. The OA is allowed with the direction to the respondents to give the applicants the benefits of the Scheme introduced by the Railway Board vide No.E (NG)/1/87/IC.2/1, dated 29-5-89.

4. Time for compliance is 90 days from the date of receipt of this order by Respondents 3 and 4.

5. Thus, the OA is disposed of.

  
(H. Rajendra Prasad)  
Member (Admn.)

Dated : March 27, 97  
Dictated in Open Court

  
Deputy Registrar (D) Lc

sk

O.A.1208/96

To

1. The Secretary,  
Railway Board, Union of India,  
Ministry of Railways, New Delhi.
2. The General Manager, SC Rly,  
Railnilayam, Secunderabad.
3. The Chief Personnel Officer,  
SC Rly, Railnilayam, Secunderabad.
4. The Sr.Divisional Personnel Officer,  
SC Rly, Guntakal.
5. One copy to Mr.S.Radhakrishnamurthy, Advocate, CAT.Hyd.
6. One copy to Mr.C.v.Malla Reddy, SC for Rlys, CAT.Hyd.
7. One copy to Hon'ble Member(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

28/1/97

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 27-3-1997

ORDER/JUDGMENT

M.A./R.A./C.A., No.

in  
C.A. No. 1208/96

T.A. No. (w.p.)

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण

Central Administrative Tribunal

HYDERABAD BENCH

27 APR 1997

केन्द्रीय प्रशासनिक  
अधिकरण  
HYDERABAD BENCH